

Cr. Case No.6/19
CNR No. DLCT11-000983-2019
State v Ramesh Bhardwaj & Ors.

Matter is taken up today for hearing through Video Conferencing pursuant to the Hon'ble High Court Order No.67/G-I/Gaz.IA/DHC/2020 and No.68/DHC/Ghaz/G-7/VI.E.2(a)/2020 dated 03.10.2020 and in modification of earlier order No.Power Gaz./RADC/2020/E15009-15097 dated 26.9.2020 issued by Ld. Principal District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi regarding Modalities in respect of hearing and Additional Duty Roster for the Judicial Officers in the Designated Court for MPs/MLAs bearing No.E-10927- 11013/Power/Gaz./RADC/2020 dated 30.8.2020 and No.Power Gaz/RADC/2020/E-16514-16593 dated 06.10.2020 respectively.

08.10.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Manish Rawat, Learned Additional PP for the State.
A-1 Ramesh Bhardwaj @ Ballu through VC with Sh. Sanjeev Kumar Malhotra, proxy counsel for Sh. R. N. Sharma, learned counsel for A-1 Ramesh Bhardwaj @ Ballu.
A-2 Sharad Chauhan is absent.
Sh. Pradeep Rana, learned counsel for A-2 Sharad Chauhan.
Proceedings against A-3 Sonu Virender Mann @ Kala stands abated.
None for A-4 Mohan Lal Verma and A-5 Sanjay.
A-6 Amit Bhardwaj through VC with learned counsel Sh. Pradeep Rana.
A-7 Rajnikant is absent.
Sh. Sahil Malik, proxy counsel for Sh. R. S. Malik, learned counsel for A-7 Rajnikant.
A-8 Mukhtiyar Singh is absent.
Sh. Pradeep Rana, learned counsel for A-8 Mukhtiyar Singh.

A-1 Ramesh Bhardwaj @ Ballu submits that his counsel could not join the VC due to connectivity issue.

Sh. Pradeep Rana has appeared for A-2 Sharad Chauhan, A-6 Amit Bhardwaj and A-8 Mukhtiyar Singh and submits that before

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adducing arguments in the court, he seeks permission to file written synopsis of arguments. Ld. Counsel permitted to file written synopsis of argument but it is impressed upon the learned counsel for A-2 Sharad Chauhan, A-6 Amit Bhardwaj and A-8 Mukhtiyar Singh that the written synopsis should not exceed more than five pages and it should be filed atleast two days prior to the next date of hearing with a copy for the Ld.Sr.PP for the State.

None has appeared for A-4 Mohan Lal Verma and A-5 Sanjay. Previous ordersheet reflects that on the last date of hearing also, there was no appearance on behalf of A-4 Mohan Lal Verma and A-5 Sanjay.

It is impressed upon the all the accused and particularly absentee accused to appear either in person or through their counsel for an effective hearing whether the case is taken up through physical hearing or through VC. When option is given to accused for taking up their cases either through VC or through physical hearing and proceedings are being conducted I do not see any reason why A-4 Mohan Lal Verma and A-5 Sanjay should stay away and not appear either in person or through their counsel.

In case, A-4 Mohan Lal Verma and A-5 Sanjay fail to mark their appearance on the next date of hearing, the court shall be constrained to take coercive steps against the absentee accused.

Sh. Sahil Malik, proxy counsel has appeared for A-7 Rajnikant. He submits that the main counsel will argue the matter but today he is busy in some other VC.

Let the matter be listed for arguments on behalf of learned counsel for A-7 Rajnikant on **13.10.2020 at 10.30 am**. At the request of learned counsel for A-1 Ramesh Bhardwaj, matter be listed for arguments on **19.10.2020 at 02.00 pm through physical hearing** and for arguments on behalf of learned counsel for A-2 Sharad Chauhan, A-6 Amit Bhardwaj

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and A-8 Mukhtiyar Singh on **21.10.2020 at 10.30 am** through VC.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

**(AJAY KUMAR KUCHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 08.10.2020 (SR)**